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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 490/2002 In
O.A. No. 1663/2002

New Delhi this the 24th day of January, 2003

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Shri Hoshiar Singh
S/o Shri Khaazan Singh
D.E. (OCB), Telephone Exchange,
Chilgarhi, Dharamshala (HP)

(By Advocate: Shri Anil Singhal, proxy for
Shri S.K. Gupta)

-Applicant

Versus

1. Anil Vgassan
Secretary (Telecom)
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhavan,
20, Ashoka Road, New Delhi-110001.

2. Shri Om Prakash,
ADG-III(Vig.II)
Department of Telecommunication,
West Block I
Wing-2, Ground floor,
R.K. Puram, Sector-I,
New Delhi-110066.

-Respondents

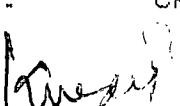
(By Advocate: Shri Rajinder Nischal)

ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

OA-1663/2002 was disposed of with a direction to the respondents to dispose of the representation of the applicant within a period of six weeks from the date of receipt of this order. Respondents have passed a certain order disposing of the representation. So the order passed in the OA stands complied with.

2. CP-490/2002 is dropped. Notices are discharged.


(Kuldip Singh)
Member (J)

cc


(V.K. Majotra)
Member (A)